

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB) No.507/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		SREI Infrastructure Finance Limited-Versus-Confident Solar Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. NEHA SOMANI, Pr. CS

financial creditor/  
Applicant

*Somanii*  
4/1/2018

**O R D E R**

Ld. Pr. CS for the financial creditor is present. No one is present from the corporate debtor's side.

As per direction notice of admission was issued on the corporate debtor through e-mail and affidavit of service has been filed by the financial creditor. But till date no reply has been filed by the corporate debtor.

Heard. Reserved for order.

*Sd*

(Jinan K.R.)  
Member (J)

*sd*

(V.P.Singh)  
Member (J)